IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

18. **IA-757(MB)2024 IN**
C.P. (IB)/555(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.06.2024**

NAME OF THE PARTIES: Small Industries Development Bank of India
Vs.
Good-Day Foods Private Limited

SECTION: 7, 43(1) r/w Sec 44 (1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

IA-757(MB)2024

1. Adv. Shavez Mukri a/w Adv. Vaibhav Kamble i/b. A&G Legal Associates LLP, Ld. Counsel for the Applicant present through VC. Mr. Amey Hadwale a/w Ms. Geeta Lundwani, Ld. Counsel for the Respondent Nos.1 & 2 present.

2. Ld. Counsel for the Respondent Nos.1 & 2 seeks time to file reply. Counsel for the Respondent Nos.1 & 2 are directed to file reply within three weeks with a copy served upon the other side two days in advance of the next date of hearing.

3. List this matter for further consideration on **21.08.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

25.06.2024 / *Bmb*